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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

D.A.No.60 of 1997.

DATE OF ORDER:11-9-1998.

Between:

P.Govardhana Sarma. .. Applicant

and

1. The Superintendent of Post Offices,
Warangal Division, Warangal.
2. The Postmaster General,
Hyderabad Region, Hyderabad.
3. The Chief Postmaster General, A.P.
Circle, Hyderabad.
4. Sri T.Somalingam, s/o not known,
r/o Kummarikuntla, a/w Danthlapalli SO,
Warangal District.
(Selected candidate as BPM/Kummarikuntla).

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS: Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (AS PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN))

Heard Mr.S.Ramakrishna Rao for the Applicant and Mr.
V.Rajeshwara Rao for the Respondents. Respondent No.4 had
received the notice. Called ~~absent~~.

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2. The applicant in this OA applied for the post of EDBPM, Kummarikuntla Post Office as the permanent incumbent post ~~for~~ ^{of} that/was-retired on 9-6-1996. A first notification was issued on 7-3-1996 with last date as 9-4-1996 for receipt of applications to fill up that post. Seven applications were received inclusive of the applicant for that notification. As all the seven candidates did not fulfil the conditions, a second notification was issued on 17-6-1996 fixing the last date of receipt of applications as 18-7-1996. Respondent No.4 was selected against that notification.

3. This OA is filed challenging the selection of Respondent No.4 and for a consequential direction for appointing the applicant as EDBPM of that post.

4. It is a fact that Respondent No.4 is more meritorious on the basis of the marks obtained in S.S.C.. The only dispute that has arisen as per the applicant submission is that, Respondent No.4 did not possess the ^{ed} land property. He was of the opinion that the Property Certificate submitted by the Respondent No.4 is in Survey No.144 to the extent of 2 acres. But/we checked up the title submitted by the applicant, the land possessed by him is in Survey No.161 & 162 and not Sy.No.144. Hence, the learned Counsel for the Applicant submits that, in case he has submitted any other Survey Number against which he is possessing land, the applicant has no case.

5. In view of the above, the OA is dismissed as Respondent No.4 is possessing the required land and

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is also meritorious. No costs.

(The selection proceedings were perused and returned).


(B.S.JAI PARAMESHWAR)

MEMBER (JUDL)

11.9.98

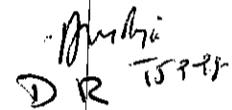

(R.RANGARAJAN)

MEMBER (ADMN)

Dated: this the 11th day of September, 1998

Dictated to steno in the Open Court

DSN


DR TSPR

.4.

Copy to:

1. The Superintendent of Post Offices,
Warangal Division, Warangal.
2. The Post Master General, Hyderabad Region,
Hyderabad.
3. The Chief Postmaster General, A.P., Circle,
Hyderabad.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

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II COURT

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APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR :
M(J)

DATED: 11/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
O.A.NO. 60/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

YLR

